

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.34
CA Nos.06 & 07 of 2022 in
CP No.79/BB/2022

IN THE MATTER OF:

Mr. Fouzan Mohammed Khan ... Petitioner
Vs.
M/s. AD Process Printers Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 & 213 of Companies Act, 2013

Order delivered on: 01.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Jayati Goyal, Adv.
For R1 to R5 : Shri Chandramouli Prabhakar, Adv.

ORDER

1. Heard Ms. Jayati Goyal, Ld. Counsel for the Petitioner and Shri Chandramouli Prabhakar, Ld. Counsel for R-1 to R-5.
2. Ld. Counsel for the Petitioner seeks short time to argue the matter and to file rejoinder to the reply filed by R1 to R5. She submits that they filed a Writ Petition before the Hon'ble High Court of Karnataka for stay of the resolutions, and that the copy of the Hon'ble High Court Order is filed through Memo on 28.09.2022.
3. List the case on **31.01.2023**.

- sd -

MANOJ KUMAR DUBEY ✓
MEMBER (TECHNICAL)

Krishna

- sd -

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)